

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 112 / Checker

Bilaspur, dated 6th January 2021

III-6-1/2001(Pt.-II) (NDPS)

Copy of Government Notification F.No. 10276/3334/XXI-B/C.G./2020, dated 29-12-2020 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding **appointment of Special Judge for trial of cases under N.D.P.S. Act, at Mungeli** is forwarded to :-

- 1) The Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 2) Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 3) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 4) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 5) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 6) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 7) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 8) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 9) Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 10) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 11) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 12) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, *for information of his Lordship.*
- 13) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 14) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, *for information of her Lordship.*
- 15) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, *for information.*
- 16) Registrar (Vigilance/ I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur *for information.*
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur *for information.*
- 18) The District and Sessions Judge, Mungeli for information & necessary action.

- 19) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur *for information.*
- 20) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur *for information.*
- 21) The Dy. Registrar, Works Section/Confidential Section, High Court of Chhattisgarh, Bilaspur *for information.*
- 22) The Accounts Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) Section Officer/Incharge, Court Manager/Accounts/ O/o R.G./ Budget/ D.E./Checker/ Protocol/Compliant/Writ/ Civil/ Criminal/ Central Filing Section/ Supreme Court Section/ Library/ Pension/Cashier/Cause List/Paper Book/Copying, High Court of Chhattisgarh, Bilaspur *for information.*
- 24) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


06.01.2021
(Deepak Kumar Tiwari)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated - 12.2020
29 DEC 2020

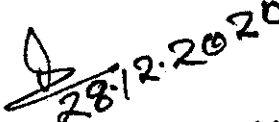
F.No. **10276**/3334/XXI-B/C.G./2020,- In exercise of the powers conferred by sub-section (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (No. 61 of 1985), the State Government with the concurrence of the Hon'ble Chief Justice of High Court of Chhattisgarh, hereby, makes the following order, further to amend this department's previous notification, relating to appointment of Special Judge for trial of offences under the said Act as mentioned in the Schedule below, namely:-

AMENDMENT

In the schedule of the said Notification, the Judge posted at the post mentioned in column No. (2) is appointed as Special Judge under section 36 (2) of the Narcotic Drugs and Psychotropic Substances Act, 1985, at the corresponding place mentioned in column No. (3) of the said schedule, namely:-

SL. No.	Name of the Judicial Officer	Jurisdiction
(1)	(2)	(3)
1.	Sessions Judge, Mungeli	Civil District Mungeli

By order and in the name of the
Governor of Chhattisgarh,


(Naresh Kumar Chandravanshi)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

N.I.C

Speed Post Mail

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En.No. 10277 /3334/XXI-B/C.G./2020,

Raipur dated .12.2020

29 DEC 2020

Copy to:

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.11036/III-6-1/2001 (Pt.-II) Bilaspur dated 22.12.2020
 2. Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
 3. Secretary, Government of India, Revenue Department, New Delhi,
 4. District and Sessions Judge, Mungeli,
 5. Private Secretary to Hon'ble Chief Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Chief Minister,
 6. Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 7. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
 8. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
- For information and necessary action,


28.12.2020
(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department